C O N T E N T S

Sixteenth Series, Vol. XXXIV, Sixteenth Session, 2018-2019/1940 (Saka)
No. 4, Friday, December 14, 2018/Agrahayana 23, 1940 (Saka)

SUBJECT	PAGES
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos.61 and 62	9-15
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.63 to 80	16-82
Unstarred Question Nos. 691 to 920	83-685

RESIGNATION BY MEMBER 686

PAPERS LAID ON THE TABLE 688-693

MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA 694

COMMITTEE ON PUBLIC ACCOUNTS
113th to 117th Reports 695

STANDING COMMITTEE ON AGRICULTURE
55th, 56th and 59th Action Taken Reports 696

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
262nd to 267th Reports 697-698

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 304th Report of the Standing Committee on Human Resource Development on Demands for Grants (2018-19) pertaining to the Ministry of Women and Child Development
Dr. Virendra Kumar 699

(ii) Status of implementation of the recommendations contained in the 99th and 103rd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2017- 18) (Demand No. 42), pertaining to the Department of Health and Family Welfare and 100th and 104th Reports on Demands for Grants (2017-18) (Demand No. 43), pertaining to the Department of Health Research, Ministry of Health and Family Welfare

Shri Jagat Prakash Nadda 700

BUSINESS OF THE HOUSE 701-709

MOTION RE: 57TH REPORT OF BUSINESS ADVISORY COMMITTEE 710

GOVERNMENT BILLS-Introduced

(i) Indian Medical Council (Amendment) Bill, 2018 711

(ii) Central Universities (Amendment) Bill, 2018 713

STATEMENT RE : INDIAN MEDICAL COUCIL (AMENDMENT) ORDINANCE, 2018

Shri Jagat Prakash Nadda 712

ANNEXURE – I

Member-wise Index to Starred Questions 717

Member-wise Index to Unstarred Questions 718-723

ANNEXURE – II

Ministry-wise Index to Starred Questions 724

Ministry-wise Index to Unstarred Questions 725

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Friday, December 14, 2018/Agrahayana 23, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

At this stage, Shrimati V. Sathyabama, Shri Gurjeet Singh Aujla, Shri M. Murli Mohan and some other hon. Members came and stood on the floor near the Table

.....(Interruptions)

HON. SPEAKER : Now, Q. No.61; Shri Asaduddin Owaisi – Not present.

.....(Interruptions)

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): अध्यक्ष महोदया, राहुल गांधी और कांग्रेस ने पूरे देश को राफेल के मामले पर गुमराह किया है। आज कोर्ट का निर्णय आ गया है। राहुल गांधी को माफी मांगनी चाहिए।...(व्यवधान) कांग्रेस को माफी मांगनी चाहिए।...(व्यवधान)

11 01hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. No. 61.

… (Interruptions)

HON. SPEAKER : There is no supplementary. Q. No.62

… (Interruptions)

(Q.62)

HON. SPEAKER: Now, Q. No. 62. Shri Jyotiraditya M. Scindia – Not present

Shri Kamal Nath – Not present

… (Interruptions)

माननीय अध्यक्ष : आप प्रश्न संख्या 62 का रिप्लाई टेबल पर रखें।

...(व्यवधान)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, a Statement is laid on the Table of the House. … (Interruptions)

HON. SPEAKER: There is no supplementary.

… (Interruptions)

HON. SPEAKER: Now, Q. No. 63. Shri Ajay Misra Teni.

… (Interruptions)

माननीय अध्यक्ष : सदन ऐसे नहीं चलता है।

...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11 04 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

---

12 01hrs

The Lok Sabha re-assembled at One Minute past Twelve of the Clock.

(Hon. Speaker *in the Chair*)

… (*Interruptions*)

RESIGNATION BY MEMBER

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे सभा को यह सूचित करना है कि जम्मू और कश्मीर के लद्दाख संसदीय क्षेत्र से निर्वाचित सदस्य श्री थुपस्तान छेवांग ने लोक सभा की सदस्यता से त्यागपत्र दे दिया है। मैंने उनका त्यागपत्र 13 दिसम्बर, 2018 से स्वीकृत किया है।

———————

…(<u>व्यवधान</u>)

12 01 ½ hrs

At this stage, Shrimati V. Sathyabama, Shri B.N. Chandrappa and Shri Naramalli Sivaprasad and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

माननीय सदस्यगण : मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। यद्यपि मामले महत्त्वपूर्ण हैं तथापि उनके लिए आज की कार्यवाही में व्यवधान डालना आवश्यक नहीं है। इसलिए मैंने किसी भी स्थगन प्रस्ताव को अनुमति नहीं दी है।

…(व्यवधान)

12 03hrs

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 38 of the Biological Diversity Act, 2002:-

1. S.O.3846(E) published in Gazette of India dated 2nd August, 2018, regarding notification of threatened species of plants and animals in the State of Assam.
2. S.O.3845(E) published in Gazette of India dated 3rd August, 2018, regarding notification of threatened species of plants and animals in the State of Jammu and Kashmir.

[Placed in Library, See No. LT 9853/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9854/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Fugitive Economic Offenders Ordinance, 2018:-

1. The Fugitive Economic Offenders (Manner of Attachment of Property) Rules, 2018 published in Notification No. G.S.R.804(E) in Gazette of India dated 24th August, 2018.

2. The Declaration of Fugitive Economic Offenders (Forms and Manner of Filing Application) Rules, 2018 published in Notification No. G.S.R.805(E) in Gazette of India dated 24th August, 2018.

3. The Fugitive Economic Offenders (Procedure for Sending Letter of Request to Contracting State) Rules, 2018 published in Notification No. G.S.R.806(E) in Gazette of India dated 24th August, 2018.

4. The Fugitive Economic Offenders (Procedure for Conducting Search and Seizure) Rules, 2018 published in Notification No. G.S.R.807(E) in Gazette of India dated 24th August, 2018.

5. The Fugitive Economic Offenders (Manner and Conditions for Receipt and Management of Confiscated Properties) Rules, 2018 published in Notification No. G.S.R.808(E) in Gazette of India dated 24th August, 2018.

[Placed in Library, See No. LT 9855/16/18]

(3) A copy of the Notification No. S.O.4152(E) (Hindi and English versions) published in Gazette of India dated 24th August, 2018 authorising officers not below the rant of Assistant Directors in the Directorate of Enforcement to exercise the power to search any person and to seize such record or property which may be useful for or relevant to proceedings issued under clause (a) of Section 9 of the under the Fugitive Economic Offenders Act, 2018.

[Placed in Library, See No. LT 9856/16/18]

(4) A copy of the Notification No. S.O.4153(E) (Hindi and English versions) published in Gazette of India dated 24th August, 2018 regarding appointment of Special Directors of Enforcement of the Directorate of Enforcement to perform the functions of an Administrator issued under sub-section (1) of Section 15 of the Fugitive Economic Offenders Act, 2018.

[Placed in Library, See No. LT 9857/16/18]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 9858/16/18]

… (*Interruptions*)

वित्त मंत्रालय में राज्य मंत्री (श्री शिव प्रताप शुक्ला): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उप-धारा (7) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) सा.का.नि. 927(अ) जो 26 दिसम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उक्त अधिनियम की धारा 8क की उप-धारा (1) के उपबंधों के अंतर्गत सांविधिक दर का संशोधन करके, उसमें उल्लिखित, विनिर्दिष्ट टैरिफ शीर्षों के अंतर्गत आने वाले माल पर आधारभूत सीमा-शुल्क में वृद्धि करना है तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 1027(अ) जो 11 अक्तूबर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उक्त अधिनियम की धारा 8क की उप-धारा (1) के उपबंधों के अंतर्गत सांविधिक दर का संशोधन करके, उसमें उल्लिखित, विनिर्दिष्ट टैरिफ शीर्षों के अंतर्गत आने वाले माल पर आधारभूत सीमा-शुल्क में वृद्धि करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 9859/16/18]

(2) सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) सा.का.नि. 928(अ) जो 26 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 50/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 929(अ) जो 26 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 57/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 930(अ) जो 26 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 52/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि. 1028 (अ) जो 11 अक्तूबर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 57/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(पाँच) सा.का.नि. 1029 (अ) जो 11 अक्तूबर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उनमें उल्लिखित मदों के लिए प्रयुक्त प्रिंटेड सर्किट बोर्ड असेम्बली पर आधारभूत सीमा-शुल्क से छूट को वापस लेना और 10 प्रतिशत बीसीडी अधिरोपित करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 9860/16/18]

…(<u>व्यवधान</u>)

12 04 hrs

MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA*

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

> "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018 which has been passed by the Rajya Sabha at its sitting held on the 12th December, 2018.
>
> 2. Madam Speaker, I lay on the Table the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018, as passed by Rajya Sabha on the 12th December, 2018."

… (*Interruptions*)

* Laid on the Table.

12 04 ½ hrs

COMMITTEE ON PUBLIC ACCOUNTS

113th to 117th Reports

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

1. 113th Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their 89th Report (15th Lok Sabha) on 'Defence Estates Management'.
2. 114th Report on the subject 'Performance Audit of Design, Development, Manufacture and Induction of Light Combat Aircraft'.
3. 115th Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 67th Report (16th Lok Sabha) on 'Performance Audit of Employees State Insurance corporation and Special Audit of Medical Education Projects of ESIC'.
4. 116th Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their 36th Report (16th Lok Sabha) on 'Excesses over voted grants and charged appropriations (2013-14)'.

5. 117th Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 68th Report (16th Lok Sabha) on 'Excesses over voted grants and charged appropriations (2014-15)'.

… (*Interruptions*)

12 04 ¾ hrs.

STANDING COMMITTEE ON AGRICULTURE
55th, 56th and 59th Action Taken Reports

श्री जनार्दन मिश्र (रीवा): माननीय अध्यक्ष महोदया, मैं अपने सहयोगी श्री हुक्मदेव नारायण यादव की ओर से निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की-गई-कार्रवाई दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

1. कृषि और किसान कल्याण मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) के 'देश में खाद्य सुरक्षा सुनिश्चित करने के लिए भौगोलिक परिस्थितियों और जलवायु परिवर्तन का प्रभाव पर आधारित समग्र कृषि अनुसंधान' विषय पर 39वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 55वां प्रतिवेदन।
2. कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कलयाण विभाग) की 'अनुदानों की मांगों (2018-19)' के बारे में 47वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 56वां प्रतिवेदन।
3. कृषि और किसान कल्याण मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) की 'अनुदानों की मांगों (2018-19)' के बारे में 48वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 59वां प्रतिवेदन।

---

12 05hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

262nd to 267th Reports

SHRI RAJESH PANDEY (KUSHINAGAR): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) Two Hundred Sixty-second Report on the 'Development of Buddhist Circuit in India'.

(2) Two Hundred Sixty-third Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-seventh Report on the Demands for Grants (2018-19) of Ministry of Civil Aviation'.

(3) Two Hundred Sixty-fourth Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-eighth Report on the Demands for Grants (2018-19) of Ministry of Culture'.

(4) Two Hundred Sixty-fifth Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-ninth Report on the Demands for Grants (2018-19) of Ministry of Road Transport and Highways'.

(5) Two Hundred Sixty-sixth Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two

Hundred Sixtieth Report on the Demands for Grants (2018-19) of Ministry of Shipping'.

(6) Two Hundred and Sixty-seventh Report on the “Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Sixty-first Report on the Demands for Grants (2018-19) of Ministry of Tourism”.

… (*Interruptions*)

12 06 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 304th Report of the Standing Committee on Human Resource Development on Demands for Grants (2018-19) pertaining to the Ministry of Women and Child Development *

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार) : अध्यक्ष महोदया, मैं श्रीमती मेनका संजय गांधी के स्थान पर अध्यक्ष, लोक सभा द्वारा निदेशों के निदेश 73(क) के उपबंधों के अनुपालनार्थ महिला और बाल विकास मंत्रालय से संबंधित अनुदानों की मांगों (2018-19) के बारे में मानव संसाधन विकास संबंधी स्थायी समिति के 304वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सदन में प्रस्तुत कर रहा हूं।

… (*Interruptions*)

---

* Laid on the Table and also placed in Library, See No. LT 9861/16/18.

12 06 ½ hrs

(ii) Status of implementation of the recommendations contained in the 99th and 103rd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2017- 18) (Demand No. 42), pertaining to the Department of Health and Family Welfare and 100th and 104th Reports on Demands for Grants (2017-18) (Demand No. 43), pertaining to the Department of Health Research, Ministry of Health and Family Welfare*

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): With your permission, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 99th and 103rd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2017-18) (Demand No. 42), pertaining to the Department of Health and Family Welfare and 100th and 104th Reports on Demands for Grants (2017-18) (Demand No. 43), pertaining to the Department of Health Research, Ministry of Health and Family Welfare.

… (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9862/16/18.

12 07 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): With your permission, Madam, I rise to announce that Government Business during the week commencing Monday, the 17th of December, 2018 will consist of:-

1. Consideration of any items of Government Business carried over from today's Order Paper:- [It contains consideration and passing of (a) The Transgender Persons (Protection of Rights) Bill, 2016; (b) The New Delhi International Arbitration Centre Bill, 2018; (c) The Consumer Protection Bill, 2018; and (d) The Airports Economic Regulatory Authority of India (Amendment) Bill, 2018.]
2. Consideration and passing of the following Bills:-
   (a) The Dentists (Amendment) Bill, 2017;
   (b) The DNA Technology (Use and Application) Regulation Bill, 2018;
   (c) The Protection of Human Rights (Amendment) Bill, 2018;
   (d) The Personal Laws (Amendment) Bill, 2018;
   (e) The Major Port Authorities Bill, 2016;
   (f) The Surrogacy (Regulation) Bill, 2016' and
   (g) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2017.

3. Consideration and passing of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018 as passed by Rajya Sabha.
4. Discussion on Statutory Resolution seeking disapproval of the Companies (Amendment) Ordinance, 2018 (9 of 2018) and consideration and passing of the Companies (Amendment) Bill, 2018, after introduction. (To replace an Ordinance).
5. The Discussion on Statutory Resolution seeking disapproval of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (7 of 2018) and consideration and passing of the Muslim Women (Protection of Rights on Marriage) Bill, 2018, after introduction. (To replace an Ordinance).
6. Discussion on Statutory Resolution seeking disapproval of the Indian Medical Council (Amendment) Ordinance, 2018 (8 of 2018) and consideration and passing of the Indian Medical Council (Amendment) Bill, 2018, after introduction. (To replace an Ordinance).
7. Consideration and passing of the Appropriation Bill relating to the Second Batch of Supplementary Demands for Grants (including Railways) for 2018-19.

HON SPEAKER: Submissions will be laid on the Table.

*__श्री प्रतापराव जाधव (बुलढाणा):__ कृपया आगामी सप्ताह की कार्य सूची में निम्नांकित विषयों को सम्मिलित किया जाए:-

1. कृषकों को कृषि उपज हेतु दिए गए ऋण को लौटाए जाने की समयावधि को कम से कम 1 वर्ष किए जाने, कृषि ऋण के लिए प्रतिवर्ष गारन्टर की शर्त को हटाए जाने, जो किसान आर्थिक तंगी की वजह से आत्महत्या करते हैं, उनका ऋण पूरी तरह से माफ किए जाने के साथ-साथ उनके परिवार के एक सदस्य को केन्द्रीय योजनाओं से जीविका की सुविधा प्रदान किए जाने अथवा ऐसे परिवारों के लिए केन्द्रीय स्तर पर किसी विशेष योजना को संचालित किये जाने से संबंधित विषय।

2. महाराष्ट्र राज्य का बुलढाणा संसदीय क्षेत्र का जिला बुलढाणा, जो शैक्षणिक दृष्टि से भी अत्यधिक पिछड़ा हुआ है तथा इसके निकटवर्ती जिलों में भी केन्द्रीय विद्यालय नहीं है तथा बुलढाणा जिला, जहां राज्य व केन्द्र स्तर के कार्यालय भी है, इनमें आयकर विभाग, रेलवे, डाक विभाग, दूरसंचार, आई.बी., दूरदर्शन केन्द्र, आर्कोलोजिकल डिपार्टमेंट, नाबार्ड, बैंकिंग सेक्टर इत्यादि प्रमुख हैं, में केन्द्रीय विद्यालय स्थापित करके सरकारी कर्मचारियों के बच्चों के साथ-साथ स्थानीय गरीब बच्चों को भी सस्ती और सुलभ शिक्षा उपलब्ध कराए जाने से संबंधित विषय।

* Laid on the Table.

*__श्री रामदास सी. तडस (वर्धा):__ निम्नलिखित विषयों को अगले सप्ताह की कार्यसूची में शामिल किया जाए।

1. रेल मंत्रालय के द्वारा मध्य रेलवे के अंतर्गत वर्धा रेलवे स्टेशन को विकसित करने हेतु विगत वर्ष स्वीकृति प्रदान की गई थी, लेकिन अभी तक इस सन्दर्भ में कोई कार्य नहीं किया गया है। अत: अविलम्ब रेल मंत्रालय की स्वीकृति के आलोक में वर्धा रेलवे स्टेशन को विकसित किया जाए।
2. पूरे महाराष्ट्र खासकर वर्धा में सूखाग्रस्त स्थिति होने के कारण संतरा उत्पादकों को काफी परेशानी का सामना करना पड़ रहा है। भारत सरकार के द्वारा केन्द्रीय टीम भेजकर स्थिति का आकलन भी किया गया था, लेकिन अभी तक संतरा उत्पादकों के लिए कुछ भी नहीं किया गया है। अत: अविलम्ब वर्धा के संतरा उत्पादकों के लिए विशेष पैकेज दिया जाए।

*SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Please include the following topics in the next week's List of Business.

1.The pollution level of metropolitan cities across the nation is witnessing an alarming trend much to detriment of the health of city dwellers which needs a comprehensive plan to deal with.

2.The brackish water contamination which includes arsenic, fluoride, has assumed a disastrous dimension which also has been taking a toll of lives silently. Immediate and necessary measures need to be taken to save the people of this country who are forced to drink contaminated water.

---

* Laid on the Table.

***श्री भानु प्रताप सिंह वर्मा (जालौन):** मेरे संसदीय क्षेत्र जनपद जालौन गरौठा भोगनीपुर में उरई में एक केन्द्रीय मृदा अनुसन्धान केंद्र की स्थापना को खोलो इंडिया कार्यक्रम के अन्तर्गत संसदीय क्षेत्र जालौन गरौठा भोगनीपुर में मल्टी स्पोर्ट्स स्टेडियम के निर्माण को चर्चा में शामिल किया जाए।

***श्री अजय मिश्रा टेनी (खीरी):** मैं अगले सप्ताह की कार्यसूची में निम्नलिखित विषयों को शामिल करने का अनुरोध करता हूँ:-

1. निर्यात की व्यापक संभावनाओं को देखते हुए श्रम व संसाधन होने के बावजूद जिन राज्यों में भौगोलिक व अन्य कारणों से निर्यात कम हैं, जैसे उत्तर प्रदेश, बिहार, राजस्थान आदि को निर्यात व्यापार में जीएसटी में छूट देने पर विचार किया जाए।
2. भारत सरकार के विदेशों में स्थित कार्यालयों में राजभाषा अधिनियम, 1963 के तहत जारी वार्षिक कार्यक्रम के अुनसार होने व निर्धारित लक्ष्य प्राप्त करने हेतु आवश्यक कार्यवाही हेतु विचार किया जाए।

***श्री हरिश्चन्द्र चव्हाण (दिंडोरी**): कृपया अगले सप्ताह की कार्य सूची में निम्नलिखित विषयों को सम्मिलित किया जाए।

1. मेरे संसदीय क्षेत्र दिन्डोरी में अंगूर एवं अनार का उत्पादन काफी मात्रा में होता है। इस संसदीय क्षेत्र में आवश्यकतानुसार खाद्य प्रसंस्करण उद्योग के अभाव में करोड़ों रुपये का किसानों का अंगूर खराब हो जाता है। अंगूर एवं अनार के खाद्य प्रसंस्करण उद्योगों को बढ़ावा दिए जाने का कार्य।

2. महाराष्ट्र में स्थित मेरे संसदीय क्षेत्र दिन्डोरी में प्याज का उत्पादन काफी मात्रा में किया जाता है। इसी क्षेत्र में एशिया की सबसे बड़ी प्याज की मंडी लासलगांव है, जहां पर हर दिन लाखों

---

* Laid on the Table.

रुपये की प्याज खरीदी एवं बेची जाती है। बड़े खेद के साथ सदन को सूचित करना पड़ा रहा है कि कुछ सालों से मेरे क्षेत्र के किसानों को प्याज की उत्पादन लागत प्राप्त नहीं होने से उनकी आर्थिक स्थिति कमजोर पड़ती जा रही है एवं बड़ी मात्रा में प्याज खराब हो रहा है। मेरे संसदीय क्षेत्र दिन्डोरी में वर्तमान समय में प्याज उत्पादक किसानों को अच्छी किस्म का प्याज पैदा करने हेतु प्रोत्साहन एवं इस संसदीय क्षेत्र में प्याज प्रसंस्करण उद्योग स्थापित करने हेतु योजना संबंधी कार्य।

***श्री भैरों प्रसाद मिश्र (बांदा):** निम्न लोक महत्व के विषयों को सदन की अगले सप्ताह की कार्य सूची में शामिल किया जाए-

(1) उत्तर प्रदेश की राजधानी लखनऊ है। मेरे संसदीय क्षेत्र से चलने वाली चित्रकूटधाम-कानपुर इन्टरसिटी को लखनऊ तक बढ़ाया जाए। इससे यात्रियों को लाभ होगा। इस हेतु सदन में चर्चा कराकर उक्त ट्रेन को रेल विभाग लखनऊ तक बढ़ाए।

(2) मेरे संसदीय क्षेत्र के अंतर्गत जनपद चित्रकूट में बरुवा तथा ओहन बांध ही सिंचाई हेतु किसानों का सहारा है। इन बांधों में सिल्ट (गाद) जमा हो गई है, जिससे इन बाँधों पर पानी इकट्ठा नहीं हो पाता है। अस्तु इस विषय पर सदन में चर्चा कराकर इन बांधों की सिल्ट सफाई कराने व जलस्तर बढ़ाने के उपाय किए जाएं।

***श्री नारणभाई काछड़िया (अमरेली) :** कृपया आगामी सप्ताह की कार्य सूची में निम्नलिखित विषयों को सम्मिलित किया जाए।

1. ऊना-धारी-चलाला-अमरेली-बाबरा-जसदन से चोटीला तक राष्ट्रीय राजमार्ग प्रस्तावित है, जिसकी कुल लंबाई 280 किलोमीटर है। इस एन.एच. के निर्माण कार्य हेतु अनुमानित लागत 1981 करोड़ रुपये प्रस्तावित है। इस एन.एच. के निर्माण कार्य की प्रगति न के बराबर है। इस राजमार्ग को लेकर वहां के निवासी बहुत ज्यादा आशान्वित हैं, क्योंकि इस मार्ग के निर्माण के साथ ही क्षेत्र के

---

* Laid on the Table.

लोगों का आवागमन बहुत सरल हो जाएगा और वहां रहने वाले लोगों के साथ-साथ इसका लाभ इस मार्ग पर यात्रा करने वाले लोगों को भी मिलेगा। अतः मेरा आपसे निवेदन है कि इस एन.एच. के निर्माण कार्य हुते जल्द से जल्द कोष आबंटन किया जाए ताकि अतिशीघ्र इसका निर्माण कार्य प्रारंभ किया जाए।

2. महुआ-सावरकुंडला-अमरेली-बगसरा-वाडिया-जैतपुर राष्ट्रीय राजमार्ग एन.एच. 351 के नाम से प्रस्तावित है, जिसकी कुल लंबाई 181 किलोमीटर है। इस एन.एच. के निर्माण कार्य हेतु अनुमानित बजट 1502 करोड़ रुपये का प्रस्ताव स्वीकृत किया गया है। इस राजमार्ग के निर्माण कार्य की प्रगति बहुत ही धीमी है। इस एन.एच. के निर्माण होने से भावनगर-अमरेली-राजकोट जिलों को जोड़ा जाएगा और बहुत ही कम समय में तीनों जिलों में पहुंचा जा सकेगा।

अतः मेरा आपसे निवेदन है कि इस एन.एच. के निर्माण कार्य हेतु जल्द से जल्द कोष आबंटन किया जाए ताकि अतिशीघ्र इसका निर्माण कार्य प्रारंभ किया जा सके।

***श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा):** कृपया आगामी सप्ताह की कार्य सूची में निम्नलिखित विषयों को शामिल किया जाए।

1. जयपुर से नाथद्वारा वाया टोडारायसिंह केकड़ी, शाहपुरा, गंगापुर होते हुए रेल लाइन निर्माण के बारे में।
2. निजी वाहनों पर राष्ट्रीय राजमार्ग पर लगने वाले टोल टैक्स को हटाने के संबंध में।

---

* Laid on the Table.

*SHRI N.K. PREMACHANDRAN (KOLLAM): Please include the following topics in the next week's List of Business.

1. Crisis in Cashew Industry due to the imposition of customs duty and necessity of a comprehensive package for the revival of the Cashew Industry.

2. Waiver of Road and infrastructure cess for diesel used by mechanised fishing vessels for fishing.

---

* Laid on the Table.

12 .07 ½ hrs

MOTION RE: FIFTY-SEVENTH REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam, I beg to move:

> "That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on 13th December, 2018. "

HON. SPEAKER: The question is:

> "That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on 13th December, 2018. "

The motion was adopted.

… (*Interruptions*)

12 08 hrs

GOVERNMENT BILLS - Introduced

(i) Indian Medical Council (Amendment) Bill, 2018*

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to move for leave to introduce a Bill further to amend the Indian Medical Council Act, 1956.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury – Not present.

… (*Interruptions*)

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Indian Medical Council Act, 1956. "

The motion was adopted.

SHRI JAGAT PRAKASH NADDA: Madam, I introduce the Bill.

… (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part II, Section-2, dated 14.12.2018.

12 09 hrs

STATEMENT RE : INDIAN MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 2018*

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Ordinance, 2018 (No. 8 of 2018).

… (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 9863/16/18.

12 10 hrs

GOVERNMENT BILLS - Introduced ... Contd.

(ii)Central Universities (Amendment) Bill, 2018*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Madam, I beg to move for leave to introduce a Bill further to amend the Central Universities Act, 2009.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Central Universities Act, 2009. "

The motion was adopted.

SHRI PRAKASH JAVADEKAR : Madam, I introduce** the Bill.

… (*Interruptions*)

HON. SPEAKER: Hon. Members, please go back to your seats.

… (*Interruptions*)

---

* Published in the Gazette of India, Extraordinary, Part II, Section-2, dated 14.12.2018.

** Introduced with the recommendation of the President.

HON. SPEAKER: Yes, Rajnath Singhji.

… (*Interruptions*)

माननीय अध्यक्ष : आपके नेता बोल रहे हैं, आप लोग सीट पर जाइए। All of you, go back to your seats.

गृह मंत्री (श्री राजनाथ सिंह): अध्यक्ष महोदया, मैं आपका ध्यान आकर्षित करना चाहता हूं कि कांग्रेस पार्टी के अध्यक्ष ने सियासी लाभ हासिल करने के लिए राफेल डील के मामले में अपनी तरफ से देश को गुमराह करने की कोशिश की है। (व्यवधान)……इतना ही नहीं, बल्कि इन्होंने अपनी तरफ से अंतर्राष्ट्रीय जगत में भारत की छवि को धूमिल करने का प्रयास किया है। इसलिए मैं आपसे अनुरोध करना चाहता हूं कि कांग्रेस पार्टी के अध्यक्ष श्री राहुल गांधी इस सदन से क्षमा मांगे और समस्त देशवासियों से भी क्षमा मांगे, क्योंकि इन्होंने अंतर्राष्ट्रीय जगत में भारत की छवि को धूमिल करने की कोशिश की है। (व्यवधान)……आज सुप्रीम कोर्ट का जजमेंट आया है, जिसमें सुप्रीम कोर्ट ने दो टूक शब्दों में कहा है कि 'It is a financial advantage to the nation.' यह भी कहा है कि राफेल डील के मामले में कहीं भी टेक्निकल केपेबिलिटी पर सवाल खड़ा नहीं किया जा सकता है, गुणवत्ता के मामले में कोई सवाल खड़ा नहीं किया जा सकता है और खरीद की प्रक्रिया में भी कहीं पर भी, किसी प्रकार का कोई दोष नहीं है। (व्यवधान)……यह बात तीन जजों की बेंच ने कही है। इसलिए मैं आपसे अनुरोध करना चाहता हूं कि कांग्रेस द्वारा बराबर अपनी तरफ से कोशिश की है (व्यवधान)……। इनके ऊपर भ्रष्टाचार के गंभीर आरोप रहे हैं। यहां तक कि इनके शासनकाल में मंत्रियों को जेल तक की हवा खानी पड़ी है। (व्यवधान)……इन्होंने सोचा कि "हम तो डूबे हैं सनम, तुमको भी ले डूबेंगे"। शायद इसी सोच के आधार पर इन्होंने इस सरकार को बदनाम करने की कोशिश की है। सरकार को बदनाम करके इन्होंने अंतर्राष्ट्रीय जगत में भारत की छवि को भी धूमिल करने का प्रयास किया है। (व्यवधान)……मैं यह मांग करना चाहता हूं कि

कांग्रेस पार्टी और कांग्रेस पार्टी के अध्यक्ष दोनों सदन में आकर सदन से और देशवासियों से क्षमा मागें। (व्यवधान)……

HON. SPEAKER: No, he has not taken your name.

… (*Interruptions*)

HON. SPEAKER: No, he has not taken your name but if you want, you can ask for a discussion.

… (*Interruptions*)

माननीय अध्यक्ष : कृपया आप लोग अपनी सीट पर जाइए, तभी आप अपनी बात रख सकते हैं।

(व्यवधान)……

माननीय अध्यक्ष : यह बोलने का तरीका नहीं है। आप यहां से नीचे उतरिये। आप यहां से नहीं बोल सकते हैं।

(व्यवधान)……

HON. SPEAKER: Go back to your seats. All of them were in their seats. Anyhow, they were not in the Well. Nobody was there.

… (*Interruptions*)

HON. SPEAKER: I am sorry. If you want a discussion, I am ready. You can discuss this thing in the House. You can ask for a discussion. I will allow you. You will have to, first, go back to your seats. Otherwise, he cannot speak like that.

… (*Interruptions*)

HON. SPEAKER: First, you have to go back to your seat, then only you can ask me for this.

… (*Interruptions*)

HON. SPEAKER: You must be at your seat first.

… (*Interruptions*)

HON. SPEAKER: Go back to your seat first, then, only you can ask for this. It is not like that. I am sorry.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again on Monday, the 17th December, 2018 at 11 a.m.

12 14 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 17, 2018/ Agrahayana 26, 1940 (Saka).

_____